

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 13
(IB)-1705(PB)/2018

IN THE MATTER OF:

Phoenix ARC Pvt. Ltd.
Vs
Anush Finlease & Construction Pvt Ltd.

.... Petitioner
.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 15.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Phoenix ARC : Mr. Suresh Dutt Dobhal, Adv.
Pvt. Ltd.
For the Applicant : Ms. Preeti Goel, Mr. Anubhav Goel, Advs. in CA-
1511/2019 & IA-3410/2024
For the RP : Mr. Sunil Fernandes, Sr. Adv., Mr. Ashish Verma,
Ms. Salonee Keshwani, Ms. Diksha Dadu, Advs.
For the Suspended : Mr. Abhishek Anand, Adv.
Board of Director
For the Erstwhile RP :
For the SRA : Mr. Iswar Mohapatra, Adv.
Also Present : Ms. Ateepriya Bhatia, Adv., Ms. Nishi Chowdhary,
Adv. (Appearance not marked)

ORDER

CA-1511/2019

Pursuant to our order dated 08.07.2024, previous Ld. Counsel Ms. Nishi Chaudhary of the RP and previous Ld. Counsel Ms. Ateepriya Bhatia of Udayan Chaudhari & Associates Pvt. Ltd. appeared and they stated that they have not received a copy of the affidavit dated 19.04.2024 filed on 20.04.2024 by the Applicant Udayan Chaudhari & Associates Pvt. Ltd. through the Ld. Counsel Ms. Preeti Goel. Accordingly, Ld. Counsel Ms. Preeti Goel was

directed to send a copy of the affidavit to the Ld. Counsel Ms. Nishi Chaudhary and Ld. Counsel Ms. Ateepriya Bhatia and both of them acknowledged the receipt of the affidavit by e-mail during the course of the proceedings. They seek and are granted time to respond to the said affidavit and place their version before the next date of hearing.

At request and with consent of the parties, list the matter along with other pending applications for a physical hearing on **23.07.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

15.07.2024
Vinod Arora